



**KARNATAKA LEGISLATIVE ASSEMBLY
FOURTEENTH LEGISLATIVE ASSEMBLY
SECOND SESSION**

**THE KARNATAKA STATE COMMISSION FOR WOMEN (AMENDMENT)
BILL, 2013**
(L.A. Bill No. 14 of 2013)

A Bill further to amend the Karnataka State Commission for Women Act, 1995.

Whereas, it is expedient further to amend the Karnataka State Commission for Women Act, 1995 (Karnataka Act 17 of 1995) for the purposes hereinafter appearing;

Be it enacted by The Karnataka State Legislature in the sixty-fourth year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called The Karnataka State Commission for Women (Amendment) Act, 2013.

(2) It shall come into force at once.

2. Amendment of section 3.- In the Karnataka State Commission for Women Act, 1995 (Karnataka Act 17 of 1995), in section 3, in sub-section (2), in clause(b), in the first proviso, for the words "Scheduled Castes and Scheduled Tribes", the words "Scheduled Castes, Scheduled Tribes and Backward Classes" shall be substituted.

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the section 3 of the Karnataka State Commission for Women Act, 1995 (Karnataka Act 17 of 1995) to provide for representation of Backward Classes.

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed Legislative measure.

UMASHRI
Minister for Women and Child
Welfare, Kannada and Culture

P. OMPRAKASHA
Secretary
Karnataka Legislative Assembly

ANNEXURE

EXTRACT FROM THE KARNATAKA STATE COMMISSION FOR WOMEN ACT, 1995 (KARNATAKA ACT 17 OF 1995)

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3. Constitution of the Commission.- (1) As soon as may be after the commencement of this Act, the Government shall constitute a body to be called as the Karnataka State Commission for Women to exercise the powers conferred on and to perform the functions assigned to it by or under this Act with its headquarters at Bangalore.

(2) The Commission shall consist of the following members, namely:-

- (a) a Chairperson who shall be a woman committed to the cause of women to be nominated by the Government;
- (b) six members to be nominated by the Government from amongst persons of ability, integrity and standing who have had experience in law or legislation, trade unionism, management of an industry or organisation committed to increasing the employment potential of women, women's voluntary organisations including women activists administration, economic development, health, education or social welfare :

Provided that at least one member each shall be from amongst persons belonging to Scheduled Castes and Scheduled Tribes respectively:

Provided further that majority of the members nominated under this clause shall be women;

- (c) The Secretary to Government incharge of Women and Child Development - ex-officio member;
- (d) Director of Women and Child Development- ex-officio member;
- (e) Director General of Police or his nominee not below the rank of Deputy Inspector General of Police, preferably a women - ex- officio member;
- (f) Secretary of the Commission, who shall be the member - Secretary.

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